

12.44 hrs.

## ELECTIONS TO COMMITTEES

## (i) COUNCIL UNDER THE INSTITUTES OF TECHNOLOGY ACT, 1961

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA) : I beg to move :

"That in pursuance of Section 31 (2) (k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31(1) of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of Section 31(2) (k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31(1) of the said Act."

*The motion was adopted.*

## (ii) COUNCIL OF THE INDIAN INSTITUTE OF SCIENCE, BANGALORE

SHRI D. P. YADAVA : Sir, I beg to move :

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Institute for the term ending on the 31st December, 1973."

MR. SPEAKER : The question is :

"That in pursuance of sub-clause (e) of clause 9 (1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Institute for the term ending on the 31st December, 1973."

*The motion was adopted.*

AGRICULTURAL REFINANCE CORPORATION (AMENDMENT) BILL\*

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : Sir, I beg to move for leave to introduce a Bill further to amend the Agricultural Refinance Corporation Act, 1963.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Agricultural Refinance Corporation Act, 1963."

*The motion was adopted.*

SHRI YESHWANTRAO CHAVAN : Sir, I introduce the Bill.

12.46 hrs.

STATUTORY RESOLUTION RE MAINTENANCE OF INTERNAL SECURITY ORDINANCE AND MAINTENANCE OF INTERNAL SECURITY BILL—Contd.

MR. SPEAKER : The House shall now take up discussion on the Statutory Resolution disapproving of the Maintenance of Internal Security Ordinance and on the Bill. The Minister has replied to the

\* Published in Gazette of India Extraordinary, Part II, section 2, dated 18-6-71.